

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 3/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE COMPANY:

SFIO

Vs.

M/s. Greenerth Resources and Projects Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388(B)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	GAURI PURI	ADVOCATE	RESPONDENT. 30	Gauri Puri
2.	Ajjeen Puri	FCA 54822	Respondent B17 Sauril Maraboi Respondent 18 Mashood M Darrani	Ajjeen Puri
3.	NANDINI SEN.	ADVOCATE.	RESPONDENT Nos 8 and 11	Nandini Sen.
4.	GAURAV ARORA	ADVOCATE	RESPONDENT No. 1	Gaurav Arora
5.	Ramesh Mishra	- PCS	Respondent no-2.	Ramesh
6.	DEBESH PANDA, Adv.		Respondent No. 12	Debesh
7.	Sudhansu Palo.	Adv.	Accused no - 18	Sudhansu
8.	Ramesh Chandra Mishra		Accused no- 18	Ramesh
9.	Sanjeev Marula	Cgsc		
10.	Abhishek Ghai	Adv		
11.	Sanjay Chaudhary	Law Consultant		
12.	S.K. Nanda	Asst. Director		

P.T.O.


### Order

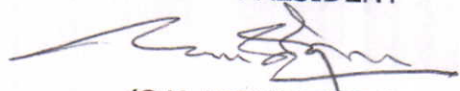
Learned counsel for the Respondents No. 1, 2, 14, 17, 18 & 22 have stated that a copy of the report has not been furnished to them. Learned counsel for the petitioner states that the needful shall be done. A copy of the report which is voluminous and running into thousands of pages, shall be furnished to the aforesaid respondents at the earliest but not later than one week.

2. Pleadings in respect of Respondents No. 8 & 11 in the application are complete. In the application a prayer has been made for deletion of their names. The application shall be heard along with the main petition.
3. The affidavit of service and supply of Investigation Report by giving details shall be filed by the petitioner within four weeks.

The matter be listed on 15.11.2016.

19.9.2016  
(P.K. SUD)

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)